

Guwahati. The travelling public in this land-locked region if facing a lot of problems .

I request the Central Government to address this problem with seriousness.

(ii) Need to review the policy of rural electrification, especially in U.P. and also to provide adequate funds for this purpose.

[Translation]

SHRI JANARDAN MISRA(SITAPUR) : Besides many other problems, the rural people are facing serious problem of electricity. There are several villages in the country where there is no electricity. It is bulb light is seen at any tube-well far from the village, that village is considered as electrified, while the whole village remains in deep darkness. Due to these rules of the Government, the rural people are facing the problem of rural electrification. If some village has taken the advantage of electrification after keeping aside the rules, then electricity is not supplied there and the people have to work in darkness. Even if all these things are neglected then the work of rural electrification is going on at such a mail pace that it is certain that the rural people will have to wait for long for electricity. The department employees say that due to the shortage of funds the work of electrification is lying stand still. In this way on one hand the rural people various parts of the country specially in Uttar Pradesh have to face a lot of problem due to the scarcity of electricity and on the other hand the State Government of Uttar Pradesh is unable to gear up the electrification work due to the paucity of funds.

Therefore, the Hon. Power Minister is requested to provide necessary funds to Uttar Pradesh for the electrification of the rural areas so that rural people could get full advantage of it.

(iii) Need for according early approval to coastal zone management plans of Maharashtra.

SHRI RAM NAIK (BOMBAY-NORTH) : Mr. Deputy Speaker, Sir, the Union Ministry of ENVIRONMENT AND FOREST had directed all the Coastal State vide its notification of 19th February, 1991 to prepare Coastal Zone Management. Now more than four years have passed but the Ministry has not approved any Coastal Zone Management Plan of any State as a result of which several local bodies like, municipal corporations district planning and development committees, district, tatuka and gram panchayats. are facing a lot of problems in carrying out developmental works in their respective areas. Therefore, it is necessary that the Coastal Zone Management Plan should be accorded early approval.

So far as Maharashtra is concerned it has submitted its Coastal Zone Management Plan in three parts. i.e. for

(1) For Bombay City and New Bombay Municipal Corporation on 17th January 1995.

(2) For Sindhudurg district, Ratnagiri district, Northern part of Thane district and Dahanu Municipal Council on 3rd March, 1995; and

(3) The State Government has sent a reminder to the Central Government for immediate clearance of Coastal Zone Management Plan for Vasai-Vihar sub-area, Meera-Bhayander Municipal Council, Thane Municipal Corporation, Kalyan Municipal Corporation, the Northern part of the Greater Bombay area and Raigarh district on 12th May, 1995, but no positive reply has been received so far.

Therefore, I urge upon the Central Government to accord early approval to the Coastal Zone Management Plan of Maharashtra and other States.

(iv) Need for creation of a separate Uttarakhand State

SHRI MANJAY LAL (SAMASTIPUR) : Mr. Deputy Speaker, Sir, the people of Uttarakhand region of Uttar Pradesh are spear heading their agitation under the auspices of Uttarakhand Sanyukt Sangharsh Samiti for a separate State of Uttarakhand. They have been sending letters to the Hon. Members written with their blood. In view of the backwardness of the area and to gear up the administration for the development of Uttarakhand, the State Letgislative Assembly of Uttar Pradesh has passed resolution twice and sent them to the Central Government for creating a separate State for Uttarakhand.

Therefore, the Central Government is requested that the Bill for creating a separate State for Uttarakhand should be passed in the present session of the Parliament itself.

[English]

(v) Need to Sanction Adequate Funds for Protecting Tamil Nadu Coastline

SHRI P. KUMARASAMY (PALANI) : I wish to draw the attention of the Central Government towards the urgent need to give Rs. 12 Crore financial assistance to Tamil Nadu for protecting Tamil Nadu against infiltration.

Tamil Nadu coastline is a sensitive area vulnerable to infiltration by militants, terrorists and other enemies. The Government of Tamil Nadu has taken commendable steps to protect the coastline of Tamil Nadu in the larger interest of the nation.

Since the resources of the State Government are limited, the Government of Tamil Nadu had sought Rs. 12 crore financial assistance from the Centre to protect the 1000 kms. long coastline of the State against infiltration. The Government of Tamil Nadu has been taking adequate steps to protect the coastline within its resources. But the Centre should realise the vulnerability of Tamil Nadu Coastline in order to have foolproof security arrangements. The Central Government should take serious note of the reported movements of vessels and boats of militants in the sea so that our border is as safe as now.